
(2026) 02 P&H CK 1807

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 188 Of 2023 (O&M)

Jagbir Singh @ Jagvir And Another

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 12-02-2026

Acts Referred:

Constitution Of India, 1950 — Article 226, 227

Citation : (2026) 02 P&H CK 1807

Hon'ble Judges : Jagmohan Bansal, J

Bench : Single Bench

Advocate : Aditya Yadav, Viransh Ghawari, Hemlata, Teevar Sharma

Final Decision : 2025 SCC Online P&H 2828"

Judgement

Jagmohan Bansal, J

1. The petitioners through instant petition under Articles 226/227 of the Constitution of India are seeking direction to respondent to regularise them.
2. The petitioner No.1 is working since 1993 and petitioner No.2 is working since 1996. They claim that they are eligible for regularisation as per policy of 2003.
3. The respondent is claiming that petitioners had not worked with it after 1997 at least directly, however, may be through contractor.
4. This Court in "Sanjeev Kumar vs. State of Haryana and others", 2025 SCC OnLine P&H 2828 has held that employees are not entitled to benefit of Policy of 1996, however, they are entitled to regularisation as per Policy of 2003 as well as 2011.
5. The petition stands disposed of with a direction to respondent to consider claim of the petitioners as per Policy of 2003 as well as 2011. It is made clear that if case of the petitioners do not fall within the Policy of 2003 and 2011, they would be entitled to be considered as per The Haryana Contractual Employees (Security of Service) Act, 2024.

6. Let the needful be done within six months from today.
7. Pending Misc. application(s), if any, shall stand disposed of.